

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.482/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th December 2017, 10.30 A.M

Name of the Company		ICICI Bank Limited-Vs-Eastern Gases Limited		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. KULDEEP VERMA

INTERIM
RESOLUTION
PROFESSIONAL

Kuldeep Verma
18/12/2017

ORDER

Ld. Interim Resolution Professional (IRP) is present.

Ld. IRP has filed Progress Report dated 18/12/2017, which may be taken on record. In the report at page no. 6, item 3 it is stated that decision could not be taken by the Committee of Creditors (CoC) regarding confirmation of IRP as Resolution Professional. It is stated that e-voting can be done after which result can be announced by the IRP. IRP has not annexed the resolution passed regarding appointment of IRP as RP. He is directed to file copy of the resolution within 3 days. It is further stated in the report that Chairman-cum-Managing Director, Mr. S. K. Bhansali, of the corporate is not cooperating. Therefore, let notice be issued against Mr. S. K. Bhansali, Chairman-cum-Managing Director for his personal

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appearance in the Court on 22/12/2017. IRP is directed to serve the notice on the Chairman-cum-Managing Director and file affidavit of service.

List it on 22/12/2017.

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Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)

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